

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/30/2006

Date 02/07/2008

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
C.C.E.MEERUT

MANGAL PANDEY NAGAR, MEERUT.

C.C.E.MEERUT

Appellant

Vs

Respondent

M/S JAIN STEEL PROP

I am directed to transmit herewith a certified copy of Final order No.ST/101/08

Customs dated 27.6.08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

M/S JAIN STEEL PROP

M/S BIJNOR STEELS & ALKLOYS (P)LTD, GANDHI MARKET, NAGINA ROAD, BIJNOR(UP)

2. Adv. / Consult : SHAMBHISHIEK JAJU C/O APPELLANT

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deepa Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 4-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

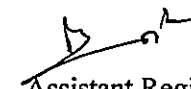
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi

COURT NO. II
Service Tax Appeal No. 530 of 2006

[Arising out of the Order-in-Appeal No. 127/CE/MRT-I/
2006 dated 08/08/2006 passed by The Commissioner
(Appeals), Central Excise, Meerut – I.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-

CCE, Meerut – I

Appellant

Versus

M/s Jain Steel

Respondent

Appearance

Shri A.K. Madan, Authorized Representative (DR) – for the
appellant.

Shri Abhishak Jaju, Advocate - for the Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 27/06/2008.

Final Order No. 57/101/08 Dated : 27/6/08

Per. S.S. Kang :-

Revenue filed this appeal against the impugned order, whereby the demand of Service Tax as Consulting Engineer was set aside by the Commissioner (Appeals). We find that the Tribunal in respondent's own case in **CCE, Meerut – I vs. Jain Steel** reported in **2005 (187) E.L.T. 33 (Tri. – Del.)**, dismiss the appeal on the same issue which was filed on the same ground. In view of the earlier decision, the appeal filed by the revenue is dismissed.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK